

CENTRAL ADMINISTRATIVE TRIBUNAL  
BANGALORE BENCH

ORIGINAL APPLICATION NO.170/01058/2019

DATED THIS THE 01<sup>ST</sup> DAY OF OCTOBER, 2019

**HON'BLE DR.K.B.SURESH, MEMBER (J)**

**HON'BLE SHRI C.V. SANKAR, MEMBER (A)**

Sri K.N. Chandraprasad  
S/o Late S. Nanjappa  
Aged about 59 years  
Working as Executive Engineer (C)  
Office of Hubballi Division,  
Hubballi ..... Applicant  
(By Advocate Shri Ranganatha S. Jois)

Vs.

1. The Union of India

Rep by its Secretary

Ministry of Public Works

New Delhi 110 001

## 2. The Director (Personnel)

Office of the Director General

Central Public Works Department

Nirman Bhavan,

New Delhi 110 001

## 3. Sri R. Govindappa

Aged Major

Working as Executive Engineer

VAL Hubballi 581 101

....Respondents

(By Shri V.N. Holla, Counsel for the Respondents)

O R D E R (ORAL)

(HON'BLE DR. K.B. SURESH, MEMBER (J)

We heard both the learned counsels Shri Ranganatha Jois and Shri V.N. Holla in great detail. Applicant is transferred from one building in Hubli to another building in Hubli hardly two kilometres away. The grievance of the applicant seems to be that if he goes from one position which he had enjoyed in the CPWD to another position his pension papers will be delayed. We will therefore pass a specific order on this that on the date of his retirement his entire benefits must be determined and paid to him. The OA will not lie because the transfer as it is is not a transfer at all. It is only an adjustment within one geographical location.

2. The OA is dismissed. No order as to costs.

(C.V. SANKAR)

MEMBER (A)

(DR.K.B.SURESH)

MEMBER (J)

/ksk/

**Annexures referred to by the applicant in OA No. 170/01058/2019**

Annexure A1: Copy of the impugned order dated 28.5.2019

Annexure A2: Copy of the representation dated 8.8.2019

Annexure A3: Copy of the representation dated 8.8.2019

Annexure A4: Copy of the order passed in OA No. 2928/2018

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